

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 310/94
IN
O.A. NO. 1450/90

New Delhi, 26th September, 1994

THE HON'BLE MR. S. R. ADIGE, MEMBER (A)
THE HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Jeet Singh S/O Rishal Singh,
R/O House No. 171,
Village Humayunpur,
Delhi.

... Applicant

Versus

Lt. Governor of Delhi & Ors. ... Respondents

ORDER (By Circulation)

In this petition bearing No. 310/94 filed on 14.9.94 Shri Jeet Singh has prayed for review of the judgment dated 16.3.94 in O.A. No. 1450/90 'Shri Jeet Singh Vs. Lt. Governor of Delhi & others."

2. Under Order 47 Rule 1CPC, a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record;
- ii) new material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) for any sufficient reason construed to mean analogous reasons.

3. A perusal of the contents of review application makes it clear that none of the ingredients, referred to above, have been made out to warrant a review.

4. Under the circumstances, this petition is dismissed.

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Lakshmi Swaminathan
(LAKSHMI SWAMINATHAN)
MEMBER (J)

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(S.R. ADIGE)
MEMBER (A)